



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

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संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस. मार्ग, फोर्ट, मुंबई - 400 001

Department of Communication, Central Office, S.B.S. Marg, Fort, Mumbai - 400 001

फोन/Phone: 022 - 2266 0502

July 08, 2022

**Directions under section 35 A read with section 56 of the Banking Regulation Act, 1949 (As Applicable to Co-operative Societies) – Sangli Sahakari Bank Ltd., Mumbai**

It is hereby notified for information of the public that in exercise of powers vested in it under sub section (1) of Section 35 A of the Banking Regulation Act, 1949 read with Section 56 of the Banking Regulation Act, 1949 (As Applicable to Co-operative Societies), the Reserve Bank of India (RBI) vide Directive Ref. No. CO.DOS.DSD.No.S2322/12-07-005/2022-23 dated July 07, 2022, has issued certain Directions to Sangli Sahakari Bank Ltd., Mumbai, whereby, as from the close of business on July 08, 2022, the bank shall not, without prior approval of RBI in writing, grant or renew any loans and advances, make any investment, incur any liability including borrowal of funds and acceptance of fresh deposits, disburse or agree to disburse any payment whether in discharge of its liabilities and obligations or otherwise, enter into any compromise or arrangement and sell, transfer or otherwise dispose of any of its properties or assets except as notified in the RBI Direction dated July 07, 2022, a copy of which is displayed on the bank's premises for perusal by interested members of the public. In particular, a sum not exceeding ₹45,000/- (Rupees forty five thousand only) of the total balance across all savings bank or current accounts or any other account of a depositor, may be allowed to be withdrawn subject to the conditions stated in the above RBI Directions.

2. The issue of the above Directions by the RBI should not per se be construed as cancellation of banking license by RBI. The bank will continue to undertake banking business with restrictions as stated in the Directions till its financial position improves. The Reserve Bank may consider modifications of these Directions depending upon circumstances.

3. These Directions shall remain in force for a period of six months from the close of business on July 08, 2022 and are subject to review.

**Press Release: 2022-2023/509**

**(Yogesh Dayal)**  
Chief General Manager